



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 20th December, 2018**

SRO584-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Miss Hameeda Akhtar, (KAS) Sub Divisional Magistrate West, Srinagar, to be the competent authority for purposes of the said Act within the territorial jurisdiction of Tehsil Central (Shaltang) Srinagar, of District Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-

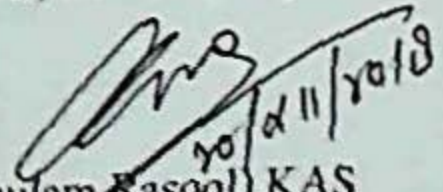
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department


No: - Rev/LB/11/2017

Dated: -20-12-2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Srinagar.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. Manager, Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.


(Ghulam Rasool) KAS

 Deputy Secretary to Government
Revenue Department